

(2022) 06 P&H CK 0101

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 5948 Of 2022

Sarup Khan And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 20-06-2022

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2022) 06 P&H CK 0101

Hon'ble Judges : Vinod S. Bhardwaj, J

Bench : Single Bench

Advocate : Sarfaraj Anjum Mor, Kanwar Sanjiv Kumar

Final Decision : Disposed Of

Judgement

Vinod S. Bhardwaj , J

The petitioners namely Sarup Khan and Shabnam have approached this Court under Article 226 of the Constitution of India for seeking protection of their lives and personal liberty from private respondent.

The contention of the petitioners is that both are major, aged 26 years. In support thereof, copy of the Aadhaar Cards pertaining to the petitioners have been appended. The petitioners further contend that they have performed marriage against the wishes of their parents. The marriage of the petitioners was solemnized on 15.06.2022 at Ambala Cantt., as per Muslim rites and rituals. A copy of Marriage Certificate (Annexure P-3) issued by the concerned authority has also been appended. The petitioners apprehend threat to their lives and claim that there is a constant danger of being implicated in a false case.

Notice of motion restricted to respondents No.1 to 3 only. Pursuant to supply of advance copy, Mr. Kanwar Sanjiv Kumar, Asstt. A.G. Haryana has appeared and accepted notice on behalf of respondents No.1 to 3.

Learned counsel for the petitioners states that a representation dated

15.06.2022 (Annexure P-5) has also been submitted by the petitioners to the respondent No.2- Superintendent of Police, District Nuh.

Learned State counsel has no objection if appropriate direction for providing requisite protection to the petitioners is given.

Without examining the question of legality and validity of the marriage and expressing any opinion thereon, the petition is disposed of with the directions to respondent No.2-Superintendent of Police, District Nuh to look into the grievances of the petitioners as set out in the petition and also expressed in the representation (Annexure P-5) and take appropriate action for protection of their lives and liberty as may be warranted by the circumstances.

However, it is clarified that in case any criminal case has been/is registered against the petitioners nothing in this order shall be construed as a bar for taking appropriate action by the police authorities in respect thereof in accordance with law.

The Registry is directed to send a copy of this order along with copy of the petition and above-said representation to respondent No.2- Superintendent of Police, District Nuh for requisite compliance.

The petition is disposed of.